

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.306/MP/2022 along with IA No.20/2023

- Subject : Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter-alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Pvt Ltd.
- Date of Hearing : 29.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Uttarakhand Power Corporation Limited (UPCL)
- Respondents : Kreate Energy (I) Private Limited (KEIPL) and Ors.
- Parties Present : Shri Amartya Ashish Sharan, Advocate, UPCL
Shri Adarsh Tripathi, Advocate, KEIPL
Shri Ajitesh Garg, Advocate, KEIPL
Shri Gaurav Maheshwari, IEX

Record of Proceedings

At the outset, learned counsel for the Respondent, KEIPL, citing the non-availability of the arguing counsel, requested four weeks' time to place on record the Respondent's objections in the matter and prayed for adjournment.

2. The Commission observed that vide Record of Proceedings for the hearing dated 9.2.2023, the Respondent was already allowed sufficient time of four weeks for filing the reply and accordingly, the request of the Respondent for an additional four weeks and deferment of the hearing till such time is unreasonable. The Commission, however, deemed it appropriate to permit the Respondent to file its reply within a week as a last opportunity, and the Petitioner may file its rejoinder, if any, thereon within a week thereafter.

3. The Petition shall be listed for hearing on 13.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**